

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

DA 1715/1996

New Delhi, this 14th day of August, 1996

Hon'ble Shri A.V. Haridasan, VC(J)
Hon'ble Shri K.Muthukumar, Member(A)

Shri A.C. Grover
Director Shri L.N. Saxena
Archeological Survey of India
Janpath, New Delhi .. Applicant

(By Shri P.R. Madhavan, Advocate)

vs.

Union of India, through

1. Secretary
Department of Culture
M/Human Resources Development
New Delhi
2. Director General
ASI, Janpath, New Delhi
3. Secretary
Union Public Service Commission
New Delhi

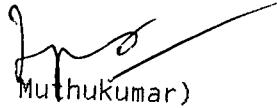
.. Respondents

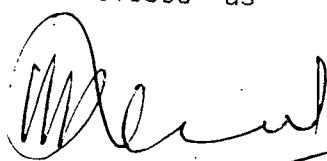
ORDER(oral)

Hon'ble Shri A.V. Haridasan

Heard Shri P.R. Madhavan, learned counsel for the applicant. After making submissions for some time, the learned counsel for the applicant seeks permission to withdraw this application with liberty to seek relief if the applicant is aggrieved by the outcome of the representation made by him to the competent authority.

Granting that liberty, this application is closed as withdrawn.


(K. Muthukumar)
Member(A)
14.8.1996


(A.V. Haridasan)
Vice-Chairman(J)
14.8.1996

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